

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY.

Original Application No.1269/92.

Shri P.C.Kataria.

..... Applicant.

V/s.

Union of India & Anr.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Ms.Usha Savara, Member(A).

Appearances:-

Applicant by Shri A.Anvari.

Respondents by Shri N.K.Srinivasan.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dated: 18.6.1993.

Heard Shri A.Anvari, advocate for the applicant and
Shri N.K.Srinivasan for the Respondents.

2. Though the applicant was selected in 1989 and did not join upto 1991, there appears to be no plausible reason why an opportunity should not be granted to him now. The applicant is still willing to join at Baroda. He will report to the Divisional Personnel Officer, Baroda on 7.7.1993 together with the documents including the Medical Certificate. If the applicant does not join on that day, he will not be entitled to the appointment on the basis of his selection in the year 1989. With these directions, we dispose of the application. A copy of the order be furnished to both the parties.

U. Savara
(USHA SAVARA)

MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.